

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 5338**

**TO BE ANSWERED ON WEDNESDAY, THE 28.03.2018**

**New High Court/Benches in States**

5338. SHRI K.R.P. PRABAKARAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of High Court Benches and their jurisdiction in the States, State/ UT-wise;
- (b) the details of the requests received from the States for establishment of separate High Courts/Benches along with the action taken thereon including the reasons for pendency; and
- (c) the time by which separate High Courts/Benches are likely to be set up in each State?

**ANSWER**  
**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE**  
**AFFAIRS**  
**(SHRI P.P. CHAUDHARY)**

(a) : A Statement showing the details of the High Court Bench(es) State/UT-wise is at Annexure.

(b) and (c): In accordance with the recommendations made by the Jaswant Singh Commission and Judgment pronounced by the Apex Court in W.P.(C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the

State Government, which is to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

At present there is no proposal, which is complete in all aspects, for establishment of benches of High Courts pending for consideration by the Union Government.

Article 214 of the Constitution provides that there shall be a High Court for each State. Accordingly, every State is entitled to have its own High Court. However, the States are required to create and provide all the necessary infrastructure facilities such as, Court Buildings, Quarters for the Judges, court officials and staffs. The State also have to meet all the expenditure for setting up and running of the High Court.

The setting up of separate High Courts/Benches is subject to the creation of all necessary infrastructure facilities by respective State Governments/ requisite approval of High Court. Hence precise time in setting up may not be indicated.

**Statement referred to in reply to Parts (a ) of Lok Sabha Unstarred Question No. 5338 to be answered on 28.03.2018**

<b>SI No.</b>	<b>High Court</b>	<b>Principal Seat</b>	<b>Jurisdiction</b>	<b>Permanent Bench</b>
1	Allahabad	Allahabad	Uttar Pradesh	Lucknow
2	Andhra Pradesh & Telangana	Hyderabad	Andhra Pradesh and Telangana	-
3	Bombay	Mumbai	Maharashtra; Goa; Daman & Diu; Dadra & Nagar Haveli;	Nagpur Panaji Aurangabad
4	Calcutta	Kolkata	West Bengal & Andaman & Nicobar	-
5	Chattisgarh	Bilaspur	Chattisgarh	-
6	Delhi	New Delhi	NCT of Delhi	-
7	Gauhati	Guwahati	Assam, Nagaland, Mizoram, & Arunachal Pradesh	Kohima, Aizawl, Itanagar
8	Gujarat	Sola ((Ahmedbad)	Gujarat	-
9	Himachal Pradesh	Shimla	Himachal Pradesh	-
10	Jammu & Kashmir	Jammu & Srinagar	Jammu & Kashmir	-
11	Jharkhand	Ranchi	Jharkhand	-
12	Karnataka	Bangalore	Karnataka	Dharwad Gulbarga
13	Kerala	Ernakulam (Kochi)	Kerala & Lakshadweep Island	-
14	Madhya Pradesh	Jabalpur	Madhya Pradesh	Gwalior Indore
15	Madras	Chennai	Tamil Nadu & Pondicherry	Madurai
16	Orissa	Cuttack	Orissa	-
17	Patna	Patna	Bihar	-
18	Punjab & Haryana	Chandigarh	Punjab, Haryana & Chandigarh	-
19	Rajasthan	Jodhpur	Rajasthan	Jaipur
20	Sikkim	Gangtok	Sikkim	
21	Uttarakhand	Nainital	Uttarakhand	-
22	Manipur	Imphal	Manipur	-
23	Meghalaya	Shillong	Meghalaya	-
24	Tripura	Agartala	Tripura	-